

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

823-252/ND/2019

IN THE MATTER OF:

**M/s Vishwanirmal Merchandise and
Consumer Products Pvt. Ltd.**

...PETITIONER

Vs.

ROC, NCT of Delhi & Haryana

...RESPONDENT

Section

Under Section 252

Order delivered on 18.12.2019

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Nitin Kumar Mishra, CS
For the Respondent/ Corporate-debtor :Mr. Alok Pandey, AROC**

ORDER

Heard the submissions made by the counsel for the petitioner. AROC is present and seeks time to file the reply. No one has appeared on behalf of the Income Tax Department. Post the matter to 12.02.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(Abni Ranjan Kumar Sinha)
Member (J)**